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Government of India
Ministry of Finance
(Department of Revenue)

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New Delhi, the 6th July, 1978.

NOTIFICATION
INCOME TAX

No.2374(F.No.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Banking No.1867(F.No.404/151/77-ITCC) dt. 11.7.1977, namely: in the said notification, for the letters and words "Sharvshri A.J.S. Sethi, Krishan Lal, G.C. Sharma, Balwant Singh, T.P. Jain and J.S. Bakshi", the words and letters "Sharvshri A.J.S. Sethi, Krishan Lal, Balwant Singh, T.P. Jain and J.S. Bakshi" shall be substituted.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

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1. All Directors of Inspection including DI (O&MS), New Delhi.
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